

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

This Friday, the **11th** day of **December**, 2020

Original Application No. 330/00732/2020

Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Jangali aged about 62 years, son of Shri Ram Lal, Resident of Sumeri Ka Pura, Post Office Unchdeeh Bazar, Sirsa, Meja, District Allahabad.

. . .Applicant

V E R S U S

1. Union of India through General Manager, Northern Railway, New Delhi.
2. Divisional Superintendent Engineer, (DSE -I), Northern Railway, New Delhi.
3. Divisional Railway Manager, North Central Railway, Subedarganj, Allahabad 211015.
4. General Manager 001 Saraswati Parisar, Headquarters Subedarganj, Allahabad 211015.

. . .Respondents

Advocate for the applicant : Shri S.C. Kushwaha/
Shri Pankaj Kushwaha

Advocate for the respondents: Shri S.M. Mishra
Shri G.K.Tripathi

O R D E R

Heard Mr. Pankaj Kushwaha, learned counsel for the applicant and Mr. P.K. Dubey brief holder of Mr. S.M. Mishra learned counsel for the respondents No. 2 to 4, both are present in court. Mr. G.K. Tripathi, learned counsel for the respondent No.1 is present online. Hearing conducted through Video Conferencing.

The learned counsel for the parties agreed that the audio and visual quality is proper.

2. Heard on the point of admission and perused the records available in PDF.
3. Learned counsel for the applicant has submitted that if the representations dated 13.08.2019/22.10.2019, decided with a reasoned and speaking order in a stipulated time, it would serve the ends of justice.
4. Mr. P.K. Dubey appearing counsel on behalf of Mr. S.M. Mishra, learned counsel for the respondents has no objection to the same.
5. Accordingly, it is hereby directed that the competent authority amongst the respondents shall decided the representations dated 13.08.2019/22.10.2019 with a reasoned and speaking order within a period of eight weeks from the date of receipt of a certified copy of this order with intimation to the applicant.
6. It is made clear that no comments have been passed on the merits of the case.
7. With the above directions, the O.A. is disposed off.
8. No order as to costs.
9. Certified copy of the order may be provided to the learned counsel for the parties

**(Devendra Chaudhry
Member (Administrative)**

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